

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 1055 of 2020**

IN THE MATTER OF:

Mr. Parag Sheth **...Appellant**

Vs

Sunil Kumar Agarwal, Resolution Professional **....Respondents**
for Digjam Ltd. & Ors.

Present:

For Appellant: Mr. Shaival and Mr. Akshay Sharma, Advocates

**For Respondents: Mr. Pratik Thakkar, Advocate for R-1
Mr. Atul Sharma, Advocate for R-2 & 3**

O R D E R
(Through Virtual Mode)

19.02.2021 Learned Counsel for the Respondent Nos. 2 & 3 submits that he has filed Reply Affidavit through e-filing. He is directed to file the same in physical form before the Registry.

Learned Counsel for the Appellant seeks time and is granted time to go through the Reply Affidavit filed by Respondent Nos. 2 & 3. Rejoinder, if any, may be filed by the Appellant within two weeks.

Let the matter be fixed 'for Admission (After Notice)' on **17th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Kam